The Travancore-Cochin Lime-Shells (Control) Repeal Act, 1964

Act 29 of 1964

Keyword(s):
Travancore-Cochin Lime-Shells (Control) Act, 1956, Kanyakumari District, Shencottah Taluk

[TAMIL NADU] ACT No. 29 OF 1964.


[Received the assent of the Governor on the 9th November 1964, first published in the Fort St. George Gazette on the 18th November 1964 (Kartika 27, 1886).]

An Act to repeal the Travancore-Cochin Lime-shells (Control) Act, 1956, in its application to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district.

BE it enacted by the Legislature of the [State of Tamil Nadu] in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Travancore-Cochin Lime-shells (Control) Repeal Act, 1964.

2. The Travancore-Cochin Lime-shells (Control) Act, 1956 (President's Act XI of 1956), in its application to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district, is hereby repealed to the extent to which that Act relates to matters with respect to which the State Legislature has power to make laws for the State.

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 25th July 1964, Part IV—Section 3, page 322.

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.